

## **Division Bench**

## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P(IB) No. 317/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

Present: Hon'ble Member (J) Shri K.R.Jinan

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th August, 2017, 10.30 A.M

Name of the Company Under Section		Sunil Beriwal -Vs- Satyalaxmi Tradelink Pvt Ltd. 9 IBC		
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2.		Bay Shellin Allan.	Ozerestronel hiedst	S R'L
/>	M. T. A.	faller	Corporate Dellar	
		Between	ORDER	18/8/17

Ld. Counsels for the operational creditor and the corporate debtor are present.

It appears from the record that the operational creditor has not complied with the provisions of Section 9(3)(b) & (c) of the Insolvency & Bankruptcy Code, 2016. Petitioner is directed to comply with the above provisions and cure the defects within 7 days from today.

Ld. Counsel for the corporate debtor has not filed Vakalatnama but he informed that he undertakes to file Vakalatnama in the Office today.

List the matter on 28/08/2017.

(Jinan K.R.) Member (J)

(Vijai Pratap Singh) Member (J)